GOVERNMENT OF KERALA
Law (Legislation-C) Department

NOTIFICATION


Dated, Thiruvananthapuram, 16th January, 2020
2nd Makaram 1195
26th Pousha, 1941.

The following Ordinance promulgated by the Governor of Kerala on the 16th day of January, 2020 is hereby published for general information.

By order of the Governor,
ARAVINTHA BABU P. K.,
Law Secretary.
ORDINANCE NO. 7 OF 2020

THE KERALA AGRICULTURAL WORKERS' (AMENDMENT) ORDINANCE, 2020

Promulgated by the Governor of Kerala in the Seventieth Year of the Republic of India.

AN
ORDINANCE

further to amend the Kerala Agricultural Workers' Act, 1974.

Preamble.—WHEREAS, it is expedient further to amend the Kerala Agricultural Workers' Act, 1974 (18 of 1974) for the purposes hereinafter appearing;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session, and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action.

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. Short title and commencement.—(1) This Ordinance may be called the Kerala Agricultural Workers' (Amendment) Ordinance, 2020.

(2) It shall come into force at once.

2. Act 18 of 1974 to be temporarily amended.—During the period of operation of this Ordinance, the Kerala Agricultural Workers' Act, 1974 (18 of 1974) (hereinafter referred to as the principal Act) shall have effect subject to the amendments specified in section 3.

3. Amendment of section 9.—In section 9 of the principal Act,—

(1) for sub-section (1), the following sub-section shall be substituted, namely:

"(1) Every land owner holding more than twenty Ares but less than forty Ares in extent of agricultural land shall pay contribution to the Fund at the rate of fifty paise per Are, per annum for the entire land held by him, and those holding more than forty Ares of agricultural land shall..."
contribute one rupee per Are, per annum for the entire land held by him in such manner as may be prescribed”;

(2) in sub-section (2), for the words “five rupees” the words “twenty rupees” shall be substituted;

(3) for sub-section (4) the following sub-section shall be substituted, namely:

“(4) The Government shall contribute to the Fund every year, by way of grant, an amount equal to that of twenty five per cent of the contribution paid by the registered agricultural workers in every financial year, limited to a maximum of rupees five per capita.”

ARIF MOHAMMED KHAN,
GOVERNOR.